

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-1416(ND)2019
IA/2067/2021, I.A-2205/2021,
I.A/3802/2021, IA-4486/2021,
IA/875/2021

IN THE MATTER OF:

Vijaya Purohit

...

Applicant/Petitioner

Versus

M/s.Trading Engineers (International) Ltd.

...

Respondent

Under Section: 9 of IBC, 2016 R.Plan

Order delivered on 02.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Ayush Sharma, Adv. Ashish Sharma in
I.A. 3802/2021

For the RP

: Adv. Deep Bisht

For the SRA

: Adv. Abhirup Dasgupta, Adv. Ishaan Duggal, Adv.
Ruchi Goyal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA/2067/2021, I.A-2205/2021, I.A/3802/2021, IA-4486/2021,

IA/875/2021: The counsels for the parties are directed to be remain present physically on 07.05.2024 to advance their submissions on the issues:- i) if the MSME certificate is dated 25.08.2023, then how the CD is entitled to be exempted from application of clause (c) & (h) of Section 29A of IBC, 2016 .ii)whether the SRA who joined the party who could submit the expression of interest later could be treated as eligible to submit the plan to whether as per Regulation 39 of IBBI (CIRP) Regulations, 2016 the individual who had not signed the expression of interest could become SRA, iii) the ramification of the order passed by the IBBI, suspending the RP on the ground that he concealed ineligibility of the resolution applicant, CoC.

List on 07.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)